

ITEM NO.15

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 47683/2023

(Arising out of impugned final judgment and order dated 28-08-2023
in PIL No. 9/2017 passed by the High Court Of Meghalaya At Shilong)

THE STATE OF MEGHALAYA

Petitioner(s)

VERSUS

KILLING JANA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.9068/2024-ADDITION / DELETION /
MODIFICATION PARTIES and IA No.9063/2024-EXEMPTION FROM FILING C/C
OF THE IMPUGNED JUDGMENT and IA No.9062/2024-CONDONATION OF DELAY
IN REFILING / CURING THE DEFECTS)

Date : 22-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Amit Kumar, Adv. General, Sr. Adv.
Mr. Avijit Mani Tripathi, AOR
Ms. Rekha Bakshi, Adv.
Mr. Aditya Shankar Pandey, Adv.
Mr. Shaurya Sahay, Adv.
Mr. Himanshu Sehrawat, Adv.
Mr. Upendra Mishra, Adv.
Mr. P.S. Negi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. The application for deletion is allowed at the risk of the petitioner.
2. Delay condoned.

3. Issue notice, returnable in four weeks.
4. Dasti, in addition, is permitted.
5. Until further order(s), the impugned judgment and order passed by the High Court shall remain stayed, subject to condition that the compensation as determined by the National Human Right Commission (NHRC) shall be paid by the petitioner.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)